



LEGISLATIVE ASSEMBLY OF GOA

**The Goa Salary, Allowances and
Pension of Members of the
Legislative Assembly
(Amendment) Bill, 1989**

(Bill No. 10 of 1989)

(To be introduced in the Legislative Assembly of Goa)

**GOA LEGISLATURE DEPARTMENT
ASSEMBLY HALL, PANAJI**

9901-- SAC-01 21/03 APRIL, 1989 11:40:00 AM

The Goa Salary, Allowances and Pension of Members of the
Legislative Assembly (Amendment) Bill, 1989

(Bill No. 10 of 1989)

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BILL

further to amend the Goa Salary, Allowances and Pension of Members of the Legislative Assembly Act, 1964.

Be it enacted by the Legislative Assembly of Goa in the Fortieth Year of the Republic of India as follows: —

1. *Short title and commencement.* — (1) This Act may be called the Goa Salary, Allowances and Pension of Members of the Legislative Assembly (Amendment) Act, 1989.

(2) It shall come into force at once.

2. *Insertion of new section 3AA.* — After section 3A of the Goa Salary, Allowances and Pension of Members of the Legislative Assembly Act, 1964 (Act 2 of 1965), the following new section 3AA shall be inserted, namely: —

“3AA. *Motor Car Advance.* — There shall be paid to a member, by way of repayable advance, such sum of money and subject to such conditions, as may be prescribed.”

Statement of Objects and Reasons

As there is no provision for motor car advance to the members of the Legislative Assembly in the Goa Salary, Allowances and Pension of Members of the Legislative Assembly Act, 1964, it is proposed to insert a new section in the said Act so as to provide for motor car advance to the said members.

This Bill seeks to amend the Goa Salary, Allowances and Pension of Members of the Legislative Assembly Act, 1964 to that effect.

Financial Memorandum

Clause 2 of the Bill seeks to insert a new section 3AA in the principal Act so as to provide for payment to a member by way of repayable advance, such sum of money and subject to such conditions as may be prescribed.

The financial implications involved cannot be ascertained at this stage.

Panaji
30-3-1989

SHAIKH HASSAN HAROON
Minister for Law and Judiciary

Assembly Hall
Panaji
Dated: 3-4-1989

M. M. NAIK
Secretary to Legislative Assembly
of Goa

Governor's recommendation under article 207 of the Constitution:

In pursuance of article 207 of the Constitution, the Governor of Goa has recommended to the Legislative Assembly of Goa, the introduction and consideration of the Goa Salary, Allowances and Pension of Members of the Legislative Assembly (Amendment) Bill, 1989,